

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/700/2021**

This the 27th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR.DINESH SHARMA, MEMBER (A)**



1. Jabeena Wali, Age 28 years, W/o Bilal Ahmad, R/o Kupwara.
2. Nelofar Ali, Age 48 years, D/o Ali Mohammad Lone, R/o Greenland Colony Ayatullah, Bandipora.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Sectt. Jammu/Srinagar-190001.
2. Director School Education, Kashmir, Srinagar-190001.
3. Chief Education officer, Bandipora-193502.
4. Zonal Education Officer, Gurez, Bandipora-193502.
5. Zonal Education Officer, Bandipora-193503.
6. Primary School, Pathan Mohalla, Bandipora.-19350

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicants herein are aggrieved by the order of cancellation of deployment passed by Respondent No. 3 in terms of order no. CEO/BPR/Estt/20/1808-11, dated 30-03-2021 (Annexure No. A-1 to the O.A.) wherein deployment of the applicants have been cancelled and the applicants have been directed to report at their original place of posting with immediate effect.

2. Learned counsel for the applicants submits that the applicants had preferred representations before the respondents stating all their grievance, however, no decision

has been taken on the representations. He further submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representations preferred by the applicants by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to take a decision on the representations (Annexure No. A-5 to the O.A.) preferred by the applicants by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of seven days from today. The respondents are also directed to not relieve the applicants from their present place of posting, if not already relieved for a period of seven days.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

**(DINESH SHARMA)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**